©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7 / Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ / Thiruvananthapuram, Tuesday	2018 ജൂലൈ 24 / 24th July 2018 1193 കർക്കടകം 8 / 8th Karkadakam 1193 1940 ശ്രാവണം 2 / 2nd Sravana 1940	നമ്പർ / No. 30

PART III

Commissionerate of Land Revenue

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അനന്തരാവകാശി എന്നുള്ളതിന് അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം അമ്പലപ്പുഴ തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞോ തപാൽ മാർഗ്ഗമോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(15)

നമ്പർ എ4-6951/2018. 2018 മേയ് 31.

അമ്പലപ്പുഴ താലൂക്കിൽ ആലപ്പുഴ പടിഞ്ഞാറ് വില്ലേജിൽ സിവിൽസ്റ്റേഷൻ വാർഡ് പ്രദേശത്ത് തൈപറമ്പിൽ വീട്ടിൽ സാബു ഇക്ബാൽ എന്നയാൾ മരിച്ചുപോയെന്നും വിവിധ ആവശ്യത്തിന് അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ നിഷാമോൾ, എ. സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർവഴി അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 30-4-2018-ാം തീയതി മരിച്ചു പോയെന്നും പരേതന്റെ അനന്തരാവകാശികളായി താഴെ പറയുന്ന 5 പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	എ. എം. ഇക്ബാൽ	പിതാവ്	66
2	ഫാത്തിമ ഇക്ബാൽ	മാതാവ്	61
3	നിഷാമോൾ, എ.	ഭാര്യ	37
4	ഹിന്ദ് സാബു	മകൾ	14
5	ഹാദിയ സാബു	,,	5

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അനന്തരാവകാശികളെന്നുള്ളതിന് അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം അമ്പലപ്പുഴ തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞോ തപാൽ മാർഗ്ഗമോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, (ഒപ്പ്)
അമ്പലപ്പുഴ. തഹശീൽദാർ.

Cherthala Taluk

Form No. 3A

(*See* Rule 6B)

TO ALL WHOM IT MAY CONCERN

(1)

No. F2-11860/2018. *13th June 2018.*

Whereas, the Settlement Officer has information that land/lands described in the subjoined schedule is/are in the possession of the landowner (s)/landholder (s) and that the right, title and interest of the landholder(s) in respect of the land/lands have vested in the Government under Section 3 of the Act.

And Whereas, the Settlement Officer intends to assign the right, title and interest so vested to the landowner(s)/landholder(s) of the land/lands.

Notice is hereby given to the landowner(s)/landholder(s) to prefer in writing their claims and objections, if any, to the proposed assignment and matters connected herewith before the Settlement Officer at 11 a. m. on the 14th day of August 2018 at Taluk Office, Cherthala and to appear before me in person or by pleader or recognized agent on the said time and place with all relevant records to prove their respective claims or in support of their objections.

Failing which all persons concerned are informed that the proceedings relating in the assignment will be heard and decided in their absence.

Schedule

Sl. No.	*Application No. Suo Motu proceedings. No.*	*Taluk*	*Village*	*Survey No. Description of the land Sufficient for its identification*	*Approximate extent of land (hectres/ares)*	*Name and address of land owner(s) (so far as known)*	*Name and address of landholder(s) (so far as known)*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	F2-11860/16	Cherthala	Kadakkara-ppally	199/21A	03.84 Ares	(1) Ramavarman Thirumulpadu, Puthenkovilakathu, Cherthala East Muri (2) Sri Issac, s/o Joseph, Mangalathaya, Puthenpurayil, Cherthala North, Village	Smt. Ammini w/o Sasidharan, Vazhathara, Kizhakke Nikarthil, Kadakkarappally

(2)

No. F2-2581/2018. *18th June 2018.*

WHEREAS, the Settlement Officer has information that land/lands described in the subjoined schedule is/are in the possession of the landowners(s)/landholder(s) and that the right, title and interest of the landholder(s) in respect of the land/lands have vested in the Government under Section 3 of the Act.

AND WHEREAS, the Settlement Officer intends to assign the right, title and interest so vested to the landowner(s)/ landholder (s) of the land/lands.

Notice is hereby given to the landowner(s)/landholder(s) to prefer in writing their claims and objections, if any, to the proposed assignment and matters connected herewith before the Settlement Officer at 11 a. m. on the 14th day of August 2018 at Taluk Office, Cherthala and to appear before me in person or by pleader or recognized agent on the said time and place with all relevant records to prove their respective claims or in support of their objections.

Failing which all persons concerned are informed that the proceedings relating in the assignment will be heard and decided in their absence.

SCHEDULE

Sl. No.	*Application No. Suo Motu proceedings No.*	*Taluk*	*Village*	*Survey No. Description of the land Sufficient for its identification*	*Approximate extent of land (hectres/ares)*	*Name and address of land owner(s) (so far as known)*	*Name and address of landholder(s) (so far as known)*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	F2-2581/18	Cherthala	Kadakkara-ppally	199/21A	04.05 Ares	(1) Narayanan Ramavarman Thirumulpadu, Puthenkovilakathu, Cherthala East Muri	(1) Sri Viswanathan, s/o Padmanabhan Vazhathara Nikarthil
						(2) Joseph Issac, Puthenpurayil, Cherthala North Village	(2) Smt. Valsala w/o Viswanathan, Vazhathara Nikarthil, Kadakkarappally

Taluk Office, (Sd.)
Cherthala. *Tahsildar (L. R.).*

പരസ്യം

നമ്പർ എഫ്4-10933/2018. 2018 മേയ് 30.

ചേർത്തല താലൂക്കിൽ കോടംതുരുത്ത് വില്ലേജിൽ രോഹിണി വീട്ടിൽ അശോകൻ, പി. എന്നയാൾ മരിച്ചു പോയെന്നും പരേതന്റെ നിയമാനുസൃത അവകാശികളെ കാണിക്കുന്നതിനും വിവിധ ആവശ്യത്തിലേക്കും ഹാജരാക്കുന്നതിനായി അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ മകൻ അരുൺ, എ. സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർവഴി അന്വേഷണം നടത്തിയതിൽ ടി അശോകൻ, പി. 8-5-2018-ൽ മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെ പറയുന്ന 3 (മൂന്ന്) പേർ മാത്രമാണുള്ളതെന്നും അറിവായിരിക്കുന്നു. പരേതന്റെ മാതാപിതാക്കൾ ജീവിച്ചിരിപ്പില്ല.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	കെ. രാധാമണി	ഭാര്യ	66
2	അരുൺ, എ.	മകൻ	33
3	ചിന്നു, ആർ.	മകൾ	28

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികൾ എന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ച് 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം ചേർത്തല തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞ് വരുന്ന അപേക്ഷകൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, (ഒപ്പ്)
ചേർത്തല. തഹശീൽദാർ.